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Industrial Relations Machinery, the matter was settled amicably and all wages due to the workers were paid. Accordingly, on the basis of information that has since become available the reply given earlier may be corrected to read as under:

"(a) & (b) There were complaints regarding non-payment of wages but not of illegal lock-out. As a result of intervention by the Central Industrial Relations Machinery all wages due to the workers were paid."

SHRI KALYAN ROY (West Bengal) : Sir, on a point of clarification. When he said that there were no complaints or allegations, I immediately by a letter dated March 22, pointed out to him that this information was not correct and asked who was misleading him. This is not the only case. There are many other misleading replies, vague replies, wrong replies and sometimes no replies given by the Labour Ministry officials. Now because this is a serious matter and he has given this reply on the floor of the House, what action has he taken against that particular officer who gave this wrong information?

SHRI S. C. JAMIR: It should have, been an interim reply at that time.

#### GALLING ATTENTION TO MATTER OF URGENT PUBLIC IM-**PORTANCE**

## STRIKE BY THE DOCK WORKERS OF THE MADRAS PORT

SHRI KALYAN ROY (West Bengal): Sir, T beg to call the attention of the Minister bf Labour and Rehabilitation to the strike by the dock workers of the Madras Port over the manner of implementation of the Dock Workers Wage Board's recommendations.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJI-VAYYA): Sir, the decision of the Central Government, on the recommendations of the Central Wage Board for Port and Dock Workers was issued in the Government Resolution dated March 28, 1970.

The Madras Port and Dock Workers Progressive Union, Madras, issued a notice of strike dated 26-3-1970 demanding, among others, the implementation of the wage Board recommendations from April 1, 1970, and payment of, arrears on or

before April 25, T970. The Madras Harbour Workers Union also issued a strike notice on April 29, 1970, demanding, among others, the implementation of the Wage Board recommendations on the basis of calculations sent by that Union, payment of salary for the month of April, 1970, on the basis of the new scales and payment of arrears with effect from 1. 1. 1969 on the basis of their calculations by the end of May, 1970. The registered and listed workers of the Dock Labour Board as well as the Departmental workers of the Food Corporation of India working in Madras Port went on strike with effect from the first shift of April 30, 1970. The strike is still continuing and the working of the Port has been affected. Discussions held by the Regional Labour Commissioner, Madras, with the Unions have not so far been successful.

The main point of dispute appears to be differences in the method of calculations made by Dock Labour Board and Food Corporation of India 011 the onr hand and as demanded by the Unions on the other regarding the implementation of the recommendations of the Wage Board. I hope that the workers will call off the strike and go back to work and this create a proper climate for discussing and resol ving such differences as may exist between the various parties.

SHRI KALYAN ROY: Sir, the whole of Tamil Nadu is in the grip of an extreme industrial unrest, particularly in those areas where the Union Labour Ministry has jurisdiction. The Madras Port workers have gone on strike since the 30th because of the callous and indifferent attitude of the Union Labour Ministry towards the Madras Port. When on the 13th November 1964 this Dock Workers Wage Board w\*s constituted not a single representative of the Port and Dock Workers Federation belonging to the AITUC was taken. Neither was any representative of the D. M\ K. led Madras Port and Dock Workers Progressive Union taken. Then Sir they gave a strike notice in 1968. The then Minister said that when th<: Wage Board recommendations were published there would be a discussion and nothing would be done without consulting the trade unions there. But when it was decided that the Wage Board recommendations would be implemented from March unfortunately they have not been implemented there. The basic issue is how the Wage Board recommendations should be fitted in. The illustrations on the basin

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of which the Wage Board recommendations have been arrived at are illustrations from Bombay and Calcutta because no Madras Port representative was there in the Wage Bo rd. As a result of this grievance there I total paralysis at the Madras Port. How ob tinate is the attitude of the Union Minis ry?

MR. CHA RMAN: Please ask for clarifications.

SHRI KAI YAN ROY: Yes. It its not a fact the all the unions wanted that the Wage Bond recommendations fitting in persons in arrous categories should not be done unila erally as it is being attempted by the St vedores Association and that there should be consultation prior to implementation between the AITUC and the D. M. K. unions and the Stevedores Association?

SHRI D. S NJIVAYYA: Sir I have made it very e ear that if the strike is called off we car certainly sit down and settle this. There s no difficulty

SHRI KAL 'AN ROY: I hope Mr. Sanjivayya would kindy take a lenient view and not a very amogant and obstinate view which is bring taken by the bosses down there . . .

MR. CHAII MAN: What is the clar fication you w nt?

SHRI KAL'AN ROY: Could be assure us as Acy to is their pay days that he will r struct that the Stevedores Association will pay according to the pre-Wage Board ormula, and cale a meeting of the Stevedo es and leade s of the striking workers lefore implimentation? If it is not possible for him to go there, let the Chief Labour Commissioner go there and call the parties together to ind out what the o ffici lty is.

SHRI D St NJIVAYYA: Sir, these recommendations are being implemented not merely in Calcutta at d Bombay Ports, but they are being implemented in Cochin, Visakhapatnan and so on I do not know why this troulle has arisen in Madias a one Even if there is difference of opimon with rega d to the interpretation calculation, the can be settled across the table. Where vas the need for a strike? Let them call of the strike and tomorrow I can send a senior efficer to discuss it with them.

SHRI PRANAB KUMAR MUKHER-JEE (West Bengal): May I know from the Minister what efforts are made by the Regional Labour Commissioner to settle disputes in consultation with the Madias Harbour Workers Union and the Mad as Port and Dock Workers Progressive Union? Secondly, may I know why the Government is taking this attitude that unless they call off the strike, Government will not sit with the workers and settle this dispute? Why is the Government taking this obstinate attitude towards the legit mate strike launched by the workers?

SHRI D. SANJIVAYYA: Sir, the Regional Labour Commissioner, Madras contacted the trade union leaders. He wanted to discuss these problems with them. But they themselves said that they are having bi-partite negotiations and we should not interfere. Therefore, he has withdrawn from the scene Now I am not taking any stiff attitude. Why should there be an unnecessary strike for a small thing? It is a question of interpretation; it is a question of calculation. It can be discussed in half an hour and settled

SHRI BHUPESH GUPTA (West Bengai): I am very much interested to hear the moral lecture the hon'bl- Minister has given But why shou'd there be a strike on a matter which could be settled in a half an-how discussion? May I put it in other way? Why should the employers and author ties force the workers to go on strike on a matter which could be settled through half an-hour discussion? It is to the detriment of the workers. Is the Hon'ble Minister aware that the strike to-day has entered the 8th day? All the Trade Unions, including the DMK, are supporting the workers and the stoke action. The INTUC only is not there But DMK. Union D.M.K. Party which is the ruling party they are all behind the strike That itself shows that the workers' d-mand and the strike action are both just and therefore th. Government should try to meet the demand Is he also aware that the Chairman and the Port authorities are not ready to discuss with the Union Organisation? The hon'ble M nister said t could be settled within half-an-hour discussion. But at the same time my information which I got this morning is that the Port authorities are not will ng to s tire discussion with the workers. That being the case I should like to know since it is the Contral subject, since this subject comes within the scope of the Central Government, what step the

[Shri Bhupesh Gupta] Minister is going to tike in order to have the matter settkd. If it is so simple as he has said, why should the workers' representatives not be alloved <sup>1</sup>o meet? I would like to know from the M'.n'ster why he has not gone himself direct y or sen< his D< puiy there and get the ma'ter settled espee.ally when D. M. K., etc. are in favour of settling it.

SHRI D. SANJIVAYYA: Mr. Mano-haran, the Presid ut of D. M K. Union, has contacted me on telephone from Madras and has promised >o come here today Meanwhile, AITUG Secretaiy, Mr. Iyengar is here. Both of them are likely to see me to-day. In add t;en <0 that I am prepared 'o send a Senior Officer to Mad as to settle the matter. Let them withdraw the strike.

SHRI N. R. MUNISW/ MY (Tamil Nad i): May i know whetuc it is not a fact that t'.iee t r : ergo operation is at a stand still as a s-esult of ibis unfortunate strike? Even on the 6th the Lab >ur Minister and the Labour Commissioner, many oi the one side ar.d i he representatives of the workers on the other side have conducted a d alogue. Unfortunately, it nevei cud -J in success. It end ! in fiasco. I would I ke h>>n\*ble M nlster to te lu# the actual difference iu the amount in the ca'.cu'ai on, according to the Government and 'hcalculation as demar.ded by the workers. Will it be possible to refer to the third pa'-«y, with the suggestion now posed by the other Member, to meet as early as possible and come to some terms so that the revenue earning a! so is restored and the unfortunate incident is avoided?

SHRI D. SANJIVAYYA: It is correct that Labou\* Minister, Madras Government, intervened and he wanted the matter but it d'd not to settle end n success.

With reg ird to the definite calculations, I am not m a position to say. B il there are various scales. variois categorti the workers. Sometimes it differ\* by Rs. 200, sometime:-, by B.s. 300 over a of one year. It his to be given effect to from 1 -1-1969. W'th regard to the arr« AJJ there are some d'J these cal-culai **ICtion** of the workers, provided they withdraw he stnkc aria create a climate.

SHRI GODEY MURAHARI (Uttar Pradesh) I am sirpri ed to hear the reply given by the Minister. He says it is a very simple question. They can settle it and it requires half an hour discussion I fail to understand why the situation was allowed to deteriorate to an extent where the workers had to go on strike for e ght days. For eight d vys why was the Government sitting and doing nothing? I would alf.o like to know the total amount of loss incuired due to the Strike, not only the loss suffered by the Government, the dock authorities bu': also by the private parties whose goods hive been held up there and not unloaded and some which have been unloaded bat put in the docks. I would like to know the total amouV: of loss thereby and wliy d d the Govern-ment neglect bringing about the settlement for such a long time? AT a milter of fact, the settlement should have come before the strike starred.

SHRI D. SANJIVAYYA: It is not coiTect that Government have kept quiet and have not made a ly effort. I made it clear that the Regional Labour Commissioner wanted to start conciliation proceedings but the Union themielyes said that he should not intervene because they were carrying on bipirtite talks. We thought that the bipartite talks would be fruitful.

SHRI D. THENGARI (Uttar prade-.h): Sir, the hon'ble Minister has said that the matter can be settled within half an hour.

SHRI D. SANJIVAYYA: Half an hour does not mean half an hour exactly. It means \*in a short time'.

SHRI D. THENGARI: My question is that since this is not the first ius'ance of misinterpretation by the authorities and since this is likely \*o recur if it is not checked in tim.'-', will the Government think il propr to take to task ri'id pu nsh the authorities who are found to bo misinterpreting wilfully? Will the Government take s:ep: so that such things do not recur in future?

SHRI D. SANJIVAYYA: I do not think anybudy is trying to misin'«:rpret ally or idnigs of the kind After all when a p'oblnni is presented, interpvta-tion can be oi d IFore-i' types. So, w- live • how best we 0 me to a sort of conclusion or to an agreement on a particular interpretation.

SHRI GODEY MURAHARI: Sir. he has not answe ed about the loss.

Calling Attention

SHRI D. S. NJIVAYYA: Loss, I cannot say.

भी प्रेम मनोहः (उत्तर प्रदेश) : श्रीमन बेज बोर्ड की रिकारन्डशन्स का जो मद्रास में वर्कर्स ने इन्टरप्रिटेशन किया है क्या वह बम्बई और कलकत्ता से कि है ?

मेरा दूसरा प्रश्न यह है कि जो लासेज हो रहे हैं डेमरेज औं वार्फेज के उनके अलावा जिन शिप्स को बर्थ नहीं मिल रही है और सी में खर्डी है उनको कारेन एक्सचेज मे इमरेज देना पड़ेगा, वह सब एमाउन्ट कितना है ?

SHRI D SAN IVAYYA: There are twelve ships which have been berthed. Nine are waiting cutside. That is the exact position But I clause say about the loss, With regardate his mine prelation, the Government of It dia issue the Order accepting the recommendations of the Wage Board where mey have given certain directions in wa mainer calculations have to be made In Bombay, Carculta, Vishk upatham, Cocam, no interprelation is involved. Only in Madias some trouble has a men and we will look to it.

SHRI THILLAI VILLALAN (Tamil Nada): In disp. e. or ma ters like mis which are coming under the direct control of Silve Governa citis, to our Scate, Sir, out Givenim 1 adapting a policy of trip i ne agreement, le any dispute arises, the employer, employee and me respiesentate is of the Gov ramon, sit logicaler and se, e things. In y are very successful in se if those thin s. For example, in the d | in Haida , my have second and the world's are sai hid and are working bu the disputes in matters which are com is under the datest control of the Concar Government, the places are convoiled by in State Governments. So to to the dock works a 450 concerned, the politischere on the final word is to be given by the decidal Government. I would take to kie w dom one hoal Manster wich this dising a community, why it is not seitled? According to you it is a very am at thing and in an above accord within a few manues I. the command for eight days to is only du to the Contrat Governme i dealy but of day to the Govern-ment in the State. Our state Minister

intervened to settle the matter and our Union—our Party Union—was very anxious to settle the matter Only due to the delay adopted by this Government, the dispute is not settled and the strike is continuing

to a matter of urgent 94 public importance

SHRI D. SANJIVAYYA: appreciate the work being done by the Mad as Govt. having recourse to tripartite meeting. Here the Wage Board itself was a tripartite body and after the Wage Board made its recommendation a tripartite meeting at the national level was held on 3rd February and decisions were taken and also illustrations were given in the Report in what manner these decisions should be interpretted and apart from that Regional Commissioner, Madras, wanted to intervene and scarted neg trations. It would have taken the character of a tripartice body, Labour Ministry on the one side, Management on the other and the Union Rep escutatives Governmental representative as the Labour Commissioner would have been there. So, it is not as through they were rejuctant to have recourse to the imparitie bodies. We are doing our best.

SHRI N. G. GORAY: (Maharashtra): Sn, the Labour Manster was good enough to ten us that the Government is winning to sit with the workers and discuss the whole dispute. Again and again he said that this could be solved within a very snore time provided the workers withdraw the strike. So, I would like to ask whether the strke was diegal, and waether negociations do not take place while the salike is on. Why should they maist on the workers wandrawars the strike, and say that their only the negotiations can take place? They can take place even when the saide is continuing.

SHRI D. SANJIVAYYA: They can take place, due is to bester if they take place in a cordial atmosphere, and when there is terbroit...

SHRI BHUPESH GUPTA : On a point of order . . .

SHRI D. SANJIVAYYA: I do not rule out the possibility of having discussions even earner, na 1 though, i, would crea c a better, a congenial and a peaceful a mapaiere so that things could be seatled Smoonidy.

SHRI N. G. GORAY: You have mid that as soon as they wandraw me strike, a action officer of the Government will be depated. Why do you not depate him now and at the hogerations take parce?

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SHRI D. SANJIVAYYA: I have already stated that Mr. Manoharan and Mr Iyengar are meeting me today or tomorrow, and I am prepared to discuss.

SHRI CHITTA BASU (West Bengal): May I know from the hon'ble Min ster whether there were tripartite d.scur.sions on the very subject of the implementation, and particularly in relation to the agreement between the dock workers and the dock employers of Calcutta, Bombay etc. to settle the questions which mayarM out of the implementation of the Wage Board? If so, why was there an exception in the matter of Madras dock port? Sir, it has been mentioned that no proper d<sub>IS</sub>cussion was held with the representatives of the dock workers of Madras even in the matter of deliberations about the Wage Board. And even after the final award of the Wage Board, the question of implementation was also not dtfeussed wrth the accredited representatives of the Madras dock workers. Why was there an exception in the case of different ports?

SHRI D. SANJIVAYYA: There was BO discrimination.

SHRI CHITTA BASU: Was it not the cause for distress?

SHRI D. SANJIVAYYA: There was no discrimination. They called workers of every port for discussing the implementation part of it. In what manner we should accept the recommendations, and in what manner they should be interpreted-for that we invited the National Federations. If Madras port was not represented to my mistake.

# PAPER LAID ON THE TABLE

MINISTRY OP FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (DEPARTMENT OF FOOD) NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D ERING): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food) Notification G.S.

R. No. 644/Ess. Com/Sugar, da'cd the 13th April, 1970 (in English and Hindi). [Placed in library. *See* No. LT-3426 /70].

#### MESSAGE FROM THE LOK SABHA

#### THE COMMISSIONS OF INQUIRY (AMEND-MENT BILL, 1969)

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajya Sabha that Lok Sabhi, at its sitting held on tht 7th May, 1970, has adopted the following motion:

#### **MOTION**

"That this House do concur in the recommendation of Rajya Sabha that the Joint Committee of the Houses on the Bill to amend the CommiFsionB of Inquiry Act, 1952 be instructed to report in the first week of the Monsoon Session, 1970".

## THE CONSTITUTION (AMENDMENT) BILL, 1970

(to amend article 291)

SHRI BHUPESH GUPTA (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, I introduce the Bill.

## THE CONSTITUTION (AMEND-MENT) BILL, 1970 (Omission of Article 314)

SHRI BHUPESH GUPTA (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion torn adopted.